86	Written Answers to)	[RAJYA SABHA]				Unstarred Questions		
1	2	3	4	5	6	7	8	9	10	
24	Tamil Nadu	1072	7	2051	8	2501	9	9249	60	
25	Uttar Pradesh	168	2	960	8	155	5	184	3	
26	Uttrakhand	0	0	178	0	454	5	25	2	
27	West Bengal	399	0	805	1	510	0	6067	9	
28	Anaman and Nicobar Islands	0 r	0	25	0	6	0	15	0	
29	Chandigarh	25	0	221	0	73	0	325	0	
3 0	Delhi	1153	3	6259	8	1131	8	1584	4	
31	Dadra and Nagar Have	0 li	0	46	0	68	0	138	1	
32	Daman and Diu	0	0	0	0	0	0	50	0	
33	Puducherry	66	0	96	0	463	3	1102	3	
	Total	15535	96	28292	110	18860	169	35066	216	

Charging of exorbitant fees by private hospitals

508. DR. JANARDHAN WAGHMARE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware that most of the hospitals in private sector across the country are charging exorbitantly in treatment and various tests;
- (b) if so, whether Government proposes to enforce some restrictions on treatment prices being charged by such private hospitals;
 - (c) if so, the details thereof; and
- (d) the role to be played by the State Governments in extending such restrictions on private hospitals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Health is a state subject. No such information is maintained centrally and it is primarily the responsibility of the State Governments to regulate and monitor the rates of treatment and tests charged by private hospitals in the States.

However, Clinical Establishments (Registration and Regulation) Act 2010 has been enacted for registration and regulation of the Clinical Establishments and for matters connected therewith or incidental thereto. The Act has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and all Union Territories with effect from 1-3-2012. The States of Uttar Pradesh, Rajasthan and Jharkhand have adopted this Act. Other State Governments have been requested to adopt this Act.

Further, as per the Clinical Establishments (Central Government) Rules 2012 under the abovementioned Act, the clinical establishments are mandated to charge the rates for each type of procedures and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments.

Corruption in MCI

509. SHRI N. BALAGANGA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of corruption have been reported in the Medical Council of India (MCI) recently;
- (b) if so, the details of the number of incidents of corruption/inefficiency reported in the MCI during each of the last three years and the current year;
 - (c) whether responsibility has been fixed on erring officials;
 - (d) whether Government is satisfied with the level of efficiency of MCI; and
 - (e) if not, the steps taken by Government to improve efficiency?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Yes. An independent Vigilance Division has been established in the Medical Council of India (MCI) only in January, 2011. The number of complaints, involving vigilance angle, received thereafter in MCI are as under: